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No.K-13032/01/2020-US.I Government of India Ministry of Law and Justice (Department of Justice)

Jaisalmer House, 26, Man Singh Road, NEW DELHI-110 011, dated 27th March, 2020.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 222 of the Constitution of India, the President, after consultation with the Chief Justice of India, is pleased to transfer Shri Justice Alok Singh, Judge of the Uttarakhand High Court, as a Judge of the Allahabad High Court and to direct him to assume charge of his office in the Allahabad High Court.

(Rajinder Kashyap)

Joint Secretary to the Government of India Tele: 2338 3037

To

The Manager, Government of India Press, Minto Road, New Delhi-110002.

No. K. 13032/01/2020-US.I

Dated 27.03.2020

Copy to:-

- 1 Shri Justice Alok Singh, Judge, Uttarakhand High Court, Nainital.
- 2 The Secretary to the Governor, Uttarakhand, Dehradun.
- 3 The Secretary to the Chief Minister, Uttarakhand, Dehradun
- 4 The Secretary to the Chief Justice, Uttarakhand High Court, Nainital.
- 5 The Chief Secretary, Government of Uttarakhand, Dehradun.
- 6 The Registrar General, Uttarakhand High Court, Nainital.
- 7 The Accountant General, Uttarakhand, Dehradun.
- 8 The Secretary to the Governor of Uttar Pradesh, Lucknow.
- 9 The Secretary to the Chief Minister of Uttar Pradesh, Lucknow.
- 10 The Secretary to the Chief Justice, Allahabad High Court, Allahabad.
- 11 The Chief Secretary, Government of Uttar Pradesh, Lucknow.
- 12 The Registrar General, Allahabad High Court, Allahabad.
- 13 The Accountant General, Uttar Pradesh, Allahabad.
- 14 The President's Secretariat, (CA.II Section), New Delhi.
- 15 PS to Principal Secretary to the Prime Minister, New Delhi.
- 16 Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
- 17 PS to ML&J/PPS to Secretary(J)/JS(RKK)/SO(Desk)

18 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).

(Rajinder Kashyap)

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